

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

INSTRUCTIONS AS TO FILING OF CASES
ON 04.05.2021 AND 11.05.2021
DURING THE FIRST TWO SPELLS OF SUMMER VACATION, 2021

The Advocates/Party/s-in-person are informed that the cases of urgent nature, as notified in the Notification No. 09/SO/2021, dated 26.04.2021, may be filed during the first two spells of the Summer Vacation, 2021, on the filing days i.e. 04.05.2021 and 11.05.2021 between 10.30 a.m. and 1.30 p.m. either physically or virtually. Further, the following instructions may be taken note of while filing the cases:

1. Matters in which the impugned Order(s) is/are passed on or after 19.04.2021 alone will be entertained during the above period.
2. Writ petitions and criminal petitions filed to quash FIRs/Charge sheets and relaxation of conditions of bail/modification petitions will not be entertained during the above period.
3. Bail applications will be entertained only if rejection order(s) refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.
4. Writ Petition(s) relating to the service matters will not be entertained during the above period.
5. Writ Petition(s) relating to Stamps and Registration will not be entertained.
6. No letter/petition for withdrawal of cases will be entertained.

(BY ORDER)



Date: 03.05.2021

K. SRINIVAS RAO,
Joint Registrar/Vacation Officer